

**DIVISION BENCH**

**O-125**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

IA(I.B.C)/564(KB)2021

In

C.P. (IB)/440(KB)2018

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> August, 2021, 10:30 A.M**

Name of the Company	HUVEPHARMA SEA [ PUNE] PRIVATE LIMITED Vs. AMRIT FEEDS LIMITED		
Under Section	Sec 60(5)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with Date

**Appearances (via video conference)**

**Ms. Anindita Das, Advocate**

**] For Bank of India**

**Mr. Debasish Chakrabarti, Advocate**

**] For Punjab National Bank**

**Mr. Krishnaraj Thaker, Advocate**

**] For the Liquidator**

**Ms. Sreenita Ghoshdastidar, Advocate**

**]**

**ORDER**

Ld. Counsel for Bank of India present. Ld. Counsel for Punjab National Bank present. Ld. Counsel for the Liquidator present.

Ld. Counsel appearing for the Liquidator submits that subsequent to the filing of the present application, the Liquidator has received funds to his account due to sale of assets. Therefore, he does not want to pursue the present application. Recording his submission **I.A. No. 564/KB/2021 is dismissed.**

**Harish Chander Suri  
Member (Technical)**

**Rajasekhar V.K.  
Member (Judicial)**

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